

Minutes of the Meeting of the District Sub-Committee, Sahibganj held on  
30.10.2017.

In light of the directions of the Hon'ble High Court of Jharkhand, Ranchi vide letter no. 562-586/Legal Cell dated 25.07.2016, a DISTRICT SUB-COMMITTEE has been constituted, comprising of :-

- i) The Principal District Judge, Sahibganj
- ii) The Deputy Commissioner, Sahibganj
- iii) The Superintendent of Police, Sahibganj
- iv) The Chief Judicial Magistrate, Sahibganj
- v) The Judge -in-charge, Sahibganj
- vi) The Government Pleader, Sahibganj and
- vii) The Public Prosecution, Sahibganj

Hon'ble Court have been pleased to direct to convene monthly meeting of the District Sub-Committee for reducing the cases more than five years old vide letter no- 2736-2759/R&S dated 26.07.2016. Hon'ble Court have further been pleased to direct to give special emphasis in order to achieve Five Plus Free pendency in Judgeship on priority basis and must formulate and implement a pilot project on quality, timeless and efficacy of Judicial decision making.

The meeting was presided over by the undersigned Gopal Kumar Roy, Principal District Judge, Sahibganj and attended by :-

- i) Sri Shailesh Kumar Chourasia, D.C., Sahibganj.
- ii) Sri P.Murugan, S.P., Sahibganj
- iii) Sri Binay Kumar Lal, Incharge C.J.M., Sahibganj
- iv) Sri Anup Tirkey, Judge -in-charge, Sahibganj
- v) Sri Surya Narayan Yadav, G.P., Sahibganj
- vi) Sri Pradeep Kumar Mishra, Incharge P.P., Sahibganj

Agenda

1. Actions, which have been carried out, on previous agreed assurance & tasks.

2. Compliance of Hon'ble High Court's direction in letter & spirit, as directed vide letter no. 789/Admn. Misc. dated 08.09.2017, letter no. 814/Admn. Misc. dated 15.09.2017 and letter no. 840/Admn. Misc. dated 04.10.2017 regarding speedy trial of selected cases and to dispose the cases by January, 2018.
3. Compliance of Hon'ble High Court direction in letter & spirit as directed vide letter no. 269/R.G dated 02.08.2017 regarding disposal of N.I. Act cases till the end of this calendar year 2017.

Discussion on agenda No-1

- i) The Deputy Commissioner, Sahibganj had assured to issue directions to the department of Forest, Excise, Motor Vehicle, Weight & Measurement for production of documents in Court, for quick disposal of the cases. He has been requested to issue the letters under intimation of this District Sub-Committee.
- ii) The Incharge Public Prosecutor, Sahibganj had assured to monitor the Civil Court Malkhana about proper keeping of material exhibits produced by the I.O., but unfortunately it is not being done. He has been requested to remain vigil regarding proper keeping of material exhibits in Malkhana.
- iii) Non-registration of F.I.R on the basis of the complaint sent to police station u/s 156 (3) of the Cr.P.C had found place in previous agenda. The S.P., Sahibganj had informed the committee about his directions to the officer-in-charge of police stations. He had raised the necessity of ID proof of complainant, before lodging F.I.R.

The Incharge C.J.M., Sahibganj has been requested to hold a meeting with all of Judicial officers. The complainant may be directed, in ordersheet, to furnish I.D. proof.

